

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 30/ND/2011
RT CP NO. 212/Chd/Hry/2017**

Ravi Gupta and Ors. ...Petitioners
Versus.

D.R. Foods Ltd. & Ors. ...Respondents

Present: Mr. Ashwarya Bajaj, Advocate for petitioners.
Mr. Mast Ram, Practising Company Secretary for respondents
Nos. 2 and 3.
Mr. J.P. Gupta, Director, respondent No. 2 in person.
Mr. Amit Goel, Advocate for respondent No. 4 and 5.
Mr. Sat Narain Gupta, Director, respondent No. 4 in person.

Mr. Ashwarya Bajaj, Advocate filed Power of Attorney for the petitioners. Mr. Mast Ram, Practising Company Secretary filed Power of Attorney for respondent No. 2 and 3. The petitioner has paid cost of ₹20,000/- to the learned counsel for respondent Nos. 4 and 5 and FCS for respondent Nos. 2 and 3 equally. The pleading in the case are complete.

Matter adjourned for arguments to 27.03.2018. List along with CP No. 24/ND/2011 / RT CP No. 210/Chd/Hry/2017.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

January 30, 2018
saini